IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUSHRUT ARVIND DHARMADHIKARI ON THE 29th OF JANUARY, 2024

WRIT PETITION No. 14325 of 2022

BETWEEN:-

BHERULAL S/O SHRI KANHAIYALAL, AGED ABOUT 36 YEARS, OCCUPATION: LABOURER HOUSE NO. 28, GRAM BADONI, TEHSIL DISTT. UJJAIN (MADHYA PRADESH)

....PETITIONER

(SHRI KHILADI LAL GANGORE, ADVOCATE)

AND

- 1. URBAN DEVELOPMENT AND HOUSING DEPARTMENT THROUGH PRINCIPAL SECRETARY VALLABH BHAWAN DISTRICT BHOPAL (MADHYA PRADESH)
- 2. M.P. STATE ELECTION COMMISSION THROUGH ITS COMMISSIONER NIRVACHAN BHAWAN, 58, ARERA HILLS, BHOPAL (MADHYA PRADESH)
- 3. DISTRICT ELECTION OFFICER AND COLLECTOR DISTRICT ELECTION OFFICE UJJAIN (MADHYA PRADESH)
- 4. SUB DIVISIONAL OFFICER (REVENUE) ANUBHAG UJJAIN GRAMIN (MADHYA PRADESH)
- 5. RETURING OFFICER PANCHAYAT ELECTION VIKAS KHAND (MADHYA PRADESH)
- 6. SHRI SUNIL MALVIYA ASSISTANT SECRETARY JANPAD PANCHAYAT UJJAIN AND AUTHORISED OFFICER, VOTING BOOTH NO. 172 BANSKHEDI PANCHAYAT (MADHYA PRADESH)
- 7. SHRI RAKESH JAIN SECRETARY JANPAD PANCHAYAT UJJAN AND AUTHORISED OFFICER, VOTING BOOTH NO. 172 BANSKHEDI PANCHAYAT (MADHYA PRADESH)

....RESPONDENTS

(MS. PRANJALI YAJURVEDI, PANEL LAWYER) (SHRI PANKAJ PORWAL, ADVOCATE)

This petition coming on for admission this day, the court passed the

following:

ORDER

Heard.

Learned counsel for the petitioner submits that this petition is rendered infructuous with the liberty to approach competent authority at the appropriate time.

Accordingly, the same is dismissed as infructuous with the aforesaid liberty.

Vatan

(S. A. DHARMADHIKARI) JUDGE